

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2980/2019

(Arising out of impugned final judgment and order dated 31-08-2018 in CRA No. 1008/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JABBAR ALI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR I.R. and IA No.45368/2019-EXEMPTION FROM FILING O.T. & IA No. 30512/2023 - GRANT OF BAIL)

Date : 20-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Sumant Bharadwaj, Adv.
Mr. Ajmal Khan, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Ms. Ritu Bharadwaj, Adv.
Mrs. Divya, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Vikas Chaudhary, Adv.
Mr. Aman Pathak, Adv.
Mr. Ashish Madaan, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 22.02.2023.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR

